

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3703
ANSWERED ON:20.03.2013
SUGGESTIONS FOR ERADICATION OF CORRUPTION
Singh Shri Pashupati Nath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Prime Minister has suggested any measures for eradication of corruption in the country;
- (b) if so, the details thereof along with the action taken by the Government on the suggestions; and
- (c) the extent in which corruption is likely to be curbed in the country?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a): The Hon'ble Prime Minister in his speeches in different fora has suggested measures for eradicating corruption.
- (b): Some of the suggestions made by the Hon'ble Prime Minister to eradicate corruption are -

- (i) reduce opportunities for corrupt practices;
- (ii) ensure transparency;
- (iii) public authorities should voluntarily place as much information as is possible in the public domain to inform our people.
- (iv) Speedy and through investigation by investigating agencies followed by expeditious prosecution to bring the guilty to book.

The Government has already taken several steps in the recent past to combat corruption and improve the functioning of Government. These include:-

- (i) Enactment of Right to Information Act, 2005;
- (ii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (iii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (iv) Introduction of e-Governance and simplification of procedures and systems;
- (v) Issue of Citizen Charters;
- (vi) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
- (vii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
- (viii) Setting up of 71 additional Special Courts exclusively for trial of CBI cases in different states. Besides this, the Government has recently approved creation of another 22 Special Courts in various States throughout the country.

Besides this, the Government has also introduced a number of legislations in the Parliament in the recent past for effectively tackling corruption. Some of them are –

- (i) The Lokpal & Lokayuktas Bill, 2011;
- (ii) The Whistle-blowers Protection Bill, 2011;

(iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011;

(iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of the Grievances Bill, 2011; and

(v) The Public Procurement Bill, 2012.

(c): The fight against corruption is an ongoing process and it is the endeavour of the Government to strengthen the anti-corruption mechanism.